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ITEM NO.2 COURT NO.1 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Criminal) No. 25/2019

KARRI LAKSHMIKALA

Petitioner

VERSUS

UNION OF INDIA THROUGH PRINCIPAL SECRETARY, PMO & ORS.

Respondents

(FOR ADMISSION and IA No.16143/2019-EXEMPTION FROM FILING O.T. and IA No.16141/2019-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.16139/2019-APPROPRIATE ORDERS/DIRECTIONS)

Date: 12-02-2019 This matter was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE L. NAGESWARA RAO HON'BLE MR. JUSTICE SANJIV KHANNA

Mr. Preetesh Kapur, Adv./A.C.

For Petitioner

Petitioner-in-person

For Respondents

<u>UPON hearing the counsel the Court made the following</u> <u>O R D E R</u>

On the prayer of Mr. Preetesh Kapur, learned Amicus Curiae, his discharge is accepted.

We have heard the petitioner-in-person. We have also read the pleadings.

We direct the petitioner-in-person to approach the Superintendent of Police of the District in which she is permanently residing, ventilating her grievance. If the said grievance discloses commission of any cognizable offence, the Superintendent of Police will direct registration of an F.I.R. and cause



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investigation to be made. We further direct the Superintendent of Police to make an assessment of the threat perception expressed by the petitioner to her life and to the life of her family members and arrange for adequate security, if the said security is so required.

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With the aforesaid observations, the writ petition is disposed of.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani) Court Master (Anand Prakash)
Court Master